

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2844

ANSWERED ON:07.12.2009

RATIFICATION OF ILO CONVENTION

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Trade Union of mine workers/labourers have demanded/requested to the Union Government to ratify an International Labour Organisation (ILO) convention that seeks to promote worker rights in terms of health and safety in mining operations;

(b) if so, the reaction of the Government thereto;

(c) whether the Union Government proposes to sign such ILO convention; and

(d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a): Yes, Madam. Request for ratification of ILO Convention No. 176 (Safety and Health in Mines) by Government of India has been received from Central Trade Unions and Trade Unions of Mines Workers.

(b): The possibility of ratification of Convention No.176 has been considered in consultation with all stakeholders in various tripartite meetings. It has been observed that there are few issues relating to scope and coverage of the Mines Act, strengthening of occupational health surveillance mechanism and suitable manpower and infrastructure etc. which have to be complied with before ratification of the Convention can be considered by Government.

(c) & (d): Government of India's policy is to ratify an ILO Convention only when the national laws and practices are in conformity with the provisions of the Convention. The possibility of ratification of Convention No.176 can be considered by Government only after the issues indicated at (b) above are fulfilled.